

ITEM NO.3

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 16486/2022

(Arising out of impugned final judgment and order dated 06-05-2022 in OA No. 361/2021 20-05-2022 in IA No. 117/2022 20-05-2022 in IA No. 118/2022 passed by the National Green Tribunal)

THE STATE OF ANDHRA PRADESH

Petitioner(s)

VERSUS

RAGHU RAMAKRISHNA RAJU KANUMURU (M.P)

Respondent(s)

(IA No.80661/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.80659/2022-STAY APPLICATION and IA No.80658/2022-PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER and IA No.81808/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 31-05-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MS. JUSTICE HIMA KOHLI  
(VACATION BENCH)

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. S.Niranjan Reddy, Sr. Adv.  
Mr. Mahfooz Ahsan Nazki, AOR  
Mr. Polanki Gowtham, Adv.  
Mr. Shaik Mohamad Haneef, Adv.  
Mr. T.Vijaya Bhaskar Reddy, Adv.  
Mr. K.V.Girish Chowdary, Adv.  
Ms. Rajeswari Mukherjee, Adv.  
Ms. Akhila Palem, Adv.  
Mr. Abhishek Sharma, Adv.  
Mr. Sahil Raveen, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

List the matter tomorrow i.e. 1st June, 2022.

(ANITA MALHOTRA)  
AR-CUM-PS

(RANJANA SHAILLEY)  
COURT MASTER